

GOVERNMENT OF INDIA
MINISTRY OF FOOD PROCESSING INDUSTRIES
LOK SABHA
UNSTARRED QUESTION No. 2696
ANSWERED ON 10TH May, 2016

PROCESSING OF DRY FRUITS

2696. SHRI JUGAL KISHORE:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) whether the Government proposes to provide subsidy for setting up processing centres for dry fruits and fruits; and
- (b) if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR FOOD PROCESSING INDUSTRIES
(SADHVI NIRANJAN JYOTI)

(a) Under the Scheme for Technology Upgradation/ Establishment/ Modernization of Food Processing Industries (TUS) implemented during 11th Plan, the financial assistance has been provided for setting up of new food processing industries (including processing centres for dry fruits and fruits) as well as Technological Upgradation and Expansion of existing industries in the country. Ministry extended financial assistance in the form of grant-in-aid to entrepreneurs @ 25% of the cost of Plant & Machinery and Technical Civil Works subject to a maximum of Rs. 50 lakhs in general areas and 33.33% subject to a maximum of Rs. 75 lakhs in difficult areas. Now, the said scheme was subsumed in National Mission on Food Processing (NMFP) with effect from 01.04.2012 till 31.03.2015. Thereafter, the said scheme got delinked from Government of India's assistance and it was left to the State Governments to decide on its continuance from their increased resource as per recommendation of 14th Finance Commission. The committed/spillover liabilities of 11th Plan is being considered during 12th Plan under the scheme. Further, Ministry of Food Processing Industries has proposed to implement a central sector scheme for "Creation/Expansion of Food Processing Industries & Preservation capacities" shortly. Under the Scheme, financial assistance will be provided for setting up of food processing industries which may include processing centres for dry fruits and fruits processing units.

(b) The state wise units assisted during the year 2015-16 under Scheme for Technology Upgradation/ Establishment/ Modernization of Food Processing Industries is given in the Annexure-I.

ANNEXURE REFERRED TO IN REPLY TO PART (b) OF LOK SABHA UNSTARRED QUESTION NO. 2696 FOR 10TH May, 2016 REGARDING PROCESSING OF DRY FRUITS

State wise Sanctioned cases under Scheme of Technology Upgradation/ Establishment/ Modernisation of Food Processing Industries

S.No.	State	2015-16	
		Nos.	Amount [in Cr.]
1	ANDHRA PRADESH	38	7.05
2	ASSAM	4	0.53
3	BIHAR	3	0.59
4	CHHATTISGARH	22	2.48
5	DAMAN & DIU	1	0.25
6	DELHI	1	0.25
7	GOA	1	0.07
8	GUJARAT	54	9.86
9	HARYANA	27	5.70
10	HIMACHAL PRADESH	9	2.19
11	JAMMU AND KASHMIR	9	2.22
12	JHARKHAND	3	0.67
13	KARNATAKA	49	7.44
14	KERALA	20	2.93
15	MADHYA PRADESH	17	3.25
16	MAHARASHTRA	100	15.07
17	NAGALAND	1	0.13
18	ODISHA	7	1.19
19	PUNJAB	27	3.64
20	RAJASTHAN	84	15.64
21	TAMIL NADU	31	6.74
22	UTTAR PRADESH	33	6.31
23	UTTARAKHAND	4	0.96
24	WEST BENGAL	17	4.09
Total		562	99.25